

Repealed by Act 63 of 1952

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Act No. IV of 1949

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor-General on the 16th February, 1949.)

An Act to apply the law in force in the United Provinces relating to the United Provinces Provincial Armed Constabulary to members of the said Constabulary when serving outside the United Provinces.

WHEREAS it is expedient to apply the law in force in the United Provinces relating to the United Provinces Provincial Armed Constabulary to members of the said Constabulary when serving outside the United Provinces;

It is hereby enacted as follows:—

1. **Short title and extent.**—(1) This Act may be called the United Provinces Provincial Armed Constabulary (Extension of Laws) Act, 1949.

(2) It extends to all the ^{whole} ~~Provinces~~ of India ~~except~~ ^{Part B States}.

2. **Application of United Provinces law to members of the United Provinces Provincial Armed Constabulary serving outside the United Provinces.**—

The provisions of any law for the time being in force in ~~the United Provinces~~ relating to the ~~Provincial Armed Constabulary~~ raised in ~~the United Provinces~~ shall apply to and in relation to members of the said Constabulary when serving in any ~~Province~~ other than ~~the United Provinces~~ as they apply to and in relation to members of the said Constabulary within ~~the United Provinces~~.

3. **Repeal of Ordinances XVII of 1942 and XXX of 1948.**—The United Provinces Special Armed Constabulary Act (Extension) Ordinance, 1942 (XVII of 1942) and the United Provinces Provincial Armed Constabulary (Extension of Laws) Ordinance, 1948 (XXX of 1948) are hereby repealed.

Price anna 1, or 1/4.